

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP. 38/94
in
OA.870/91.

Dt. of Decision : 24.11.94.

K. Venkatramaiah

.. Petitioner.

Vs

1. Sri N. Gopalakrishnan,
Addl. General Manager,
SC Rly, Secunderabad.
2. Sri Subbaiah,
Divisional Railway Manager,
Commercial Branch,
Hyderabad-M.G. Division,
SC Rly, Secunderabad.

.. Respondents.

Counsel for the Petitioner : Mr. K. Lakshmi Narasimha

Counsel for the Respondents : Mr. V. Bhimanna, SC for Rly

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

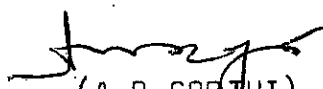
CP 38/94
in
DA 870/91.

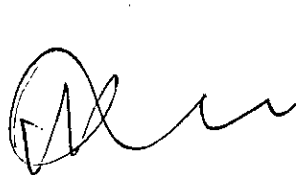
Dt. of Order: 24-11-1994.

(Order passed by Hon'ble Shri A.V. Haridasan, Member (J)).

* * *

None for the Petitioner. Shri V. Bhimanna,
counsel for the Respondents submits that the order has been
completely implemented by paying the recovered sum of Rs. 3,899/-
and also the interest up to the date of payment. Hence the
directions contained in the judgment implemented, The Civil
Contempt Petition is dismissed and the notices issued to the
Respondents are discharged.


(A.B. GORTHI)
Member (A)


(A.V. HARIDASAN)
Member (J)

Dt. 24th November, 1994.
Dictated in Open Court.

avl/


DEPUTY REGISTRAR(J)

To

1. Sri N. Gopalakrishnan, Addl. General Manager,
South Central Railway, Secunderabad.
2. Sri Subbaiah, Divisional Railway Manager,
Commercial Branch, Hyderabad M.G. Division,
South Central Railway, Secunderabad.
3. One copy to Mr. K. Lakshminarasimha, Advocate, CAT, Hyderabad.
4. One copy to Mr. V. Bhimanna, Addl. CGSC, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

YLKR

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.W.HARIDASAN : MEMBER,

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER,

DATED: 24.11.94.

ORDER/JUDGMENT.

M.A./R.P./C.P.No. 38/94.

O.A.NO. 870/91 in
T.A.NO.

Admitted and Interim Directions
issued.

Allowed.

Disposed of with Direction.

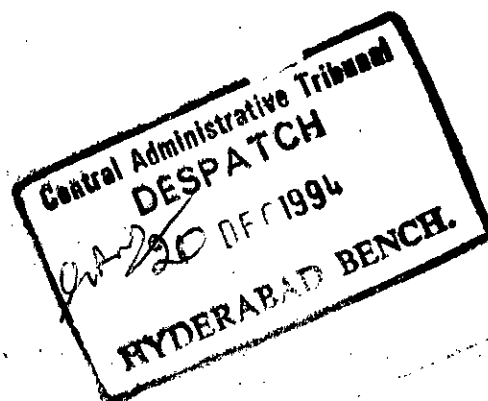
Dismissed. ✓

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered

No order as to costs.



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✓